




No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
03.	07.12.2006	<p>furnished to the learned Public Prosecutor as and when it is filed.</p> <p>List this matter for hearing on <b>07.12.2006</b>.</p> <p style="text-align: center;">   <b>( A. P. Subba )</b>  <b>Acting Chief Justice</b>  <u>27/11/2006</u> </p> <p>Heard Mr. J. B. Pradhan, learned Public Prosecutor assisted by Mr. Jagat Rai, learned Counsel appearing on behalf of the Forest Department - Petitioner. Also heard Mr. T. B. Thapa, learned Senior Counsel assisted by Mr. B. R. Pradhan, Ms. Yangchen D. Gyatso and Mr. J. K. Prasad Jaiswal, learned Counsels, appearing on behalf of the Accused/Respondents.</p> <p>Both parties submit that some steps are being taken for amicable settlement since the offences are compoundable. Both parties accordingly pray for some time.</p> <p>The show cause filed by the Accused/Respondents is taken on record. Copy</p>	



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of it has been served on the learned Public Prosecutor by the Petitioner.

As requested by both parties this matter be listed on **12<sup>th</sup> December, 2006** for hearing.

( **A. P. Subba** )  
**Judge**  
07/12/2006

04. 12.12.2006

Heard Mr. J. B. Pradhan, learned Public Prosecutor assisted by Mr. Jagat Rai, learned Counsel appearing on behalf of the Forest Department - Petitioner. Also heard Mr. B. R. Pradhan, learned Counsel assisted by Mr. J. K. Prasad Jaiswal and Ms. Yangchen D. Gyatso learned Counsel appearing on behalf of the Accused/Respondents.

At the outset it is submitted by the learned Public Prosecutor that the offence being one under the Wild Life Protection Act, 1972 the same has been compounded between the accused persons and the competent authority under the provisions of Section 54 of the said



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Act. A compounding order recorded by the Divisional Forest Officer, Wild Life Division, Namchi, South Sikkim has been produced for perusal of the Court in support of the submission.

In view of the above amicable settlement arrived at between the parties <sup>by</sup> duly compounding the offence, the learned Public Prosecutor does not press for further proceeding with the matter. Accordingly, the Criminal Misc. Case stands disposed of as not pressed.

( **A. P. Subba** )  
**Acting Chief Justice**  
**12/12/2006**

A Copy of order  
forwarded to J.M(S)  
on 12/12/06.

he was  
12/12/06